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Jagubhai Hiralal Heir of the deceased Hiralal Nathubhai Desai Vs Kesalal Girdharlal and Others

Court: Bombay High Court

Date of Decision: Aug. 25, 1924 **Citation:** (1925) ILR (Bom) 282

Hon'ble Judges: Marten, J; Fawcett, J

Bench: Division Bench

Judgement

Marten, J.

[After dealing at considerable length with the various other points that had arisen, the learned"" Judge observed in conclusion:]

There yet remains the question whether Himatlal"s nephews are entitled to share along with their uncle Hiralal, or whether Hiralal alone takes so

much of Himatlal"s one-fifth share as did not pass under the sale-deed, Exhibit 358. I have had the advantage of reading the judgment which my

brother Fawcett has prepared on that point, and I need only say that I concur in it.

Fawcett, J.

2. [On the above question of law proceeded.] The dispute resolves itself into one whether under the law of succession contained in the Mayukha,

which is the leading authority in the province of Gujarat, whence the parties come, the sole heir of Himatlal was Hiralal, his only surviving brother,

or whether the nephews of Himatlal, plaintiffs Nos. 2, 3 and 4 and defendants Nos. 1 and 2, who are the sons of predeceased brothers, are

entitled to share along with Hiralal, as if their fathers had survived Himatlal. The son of the deceased plaintiff No. 1, namely Jagubhai, puts forward

the former contention, while plaintiffs Nos. 2, 3 and 4 and defendants Nos. 1 and 2 contend that they are entitled, as nephews, to share in the

succession

3. It is common ground that, although it is now a question of the legal representation of Bai Chaturba, who {as already mentioned) was brought on

the record as the legal representative of Himatlal, the original defendant No. 3, this only entails a question of heirship to her husband Himatlal, for

the marriage between Himatlal and Chaturba being presumably in an approved form, and Chaturba having died leaving no issue, her stridhan

inherited from her husband goes to his, and not her, heirs. There is no dispute on this point, The sole question, therefore, before us is whether

Hiralal was entitled to succeed to Chaturba"s stridhan alone, or whether the nephews, being sons of predeceased brothers, are entitled to share

along with plaintiff: No. 1.

4. This question turns upon the meaning of paragraph 17 of section VIII of Chapter IV of the Vyavahara Mayukha, and there is a dispute as to the

correct translation of this paragraph. According to the translations of Messrs. Borrodaile and Stokes, the sons of brothers share the inheritance,

without any restriction as to their father being alive at the death of their uncle, and the rule has accordingly been taken to be a general one that the

sons of a deceased brother succeed along with the surviving brother or brothers. The translation, however, of the same passage made by Messrs.

Mandlik, Jamietram and Gharpure limits the right to the case where the father of any nephew was alive at the death of the paternal undo, and

allows such a nephew to take the share of his father on a division with the other paternal uncles.

5. Before us no expert evidence has been adduced as to which of these two translations is correct, nor has there been any detailed discussion on

this point. In any case it would obviously be difficult for us, without a knowledge of Sanskrit, to decide which translation is to be preferred. I

understand on good authority that the difference between the two translations turns upon whether an unexpressed negative should be read into one

or two words which are in this passage, and that Sanskrit allows a negative to be read in or the reverse, according to the context. There is,

therefore, obviously room for legitimate difference of opinion as to the correct translation. In view of this it seems to me that, in considering this

question as it arises before us, we should be mainly governed by the principle laid down by the Privy Council in The Collector of Madura v.

Moottoo Ramalinga Sathupath (1868) 12 M I.A. 397 where their Lordships, after stating that the different commentaries had given, rise to the

different schools of law, say (p. 436):

The duty, therefore, of an European Judge, who in under the obligation to administer Hindu law, is not so much to inquire whether a disputed

doctrine is fairly deducible from the earliest authorities [Smritis], as to ascertain whether it has been received by the particular school which governs

the District with which he has to deal, and has there boon sanctioned by usage. For, under the Hindu system of law, clear proof of usage will

outweigh the written text of the law.

6. Similarly in Mtithukaruppa Pillai v. Sellathammal (1914) 39 Mad. 298 it is observed: It is not the literal meaning of the original text that has to be

looked to in the administration of Hindu law. Though commentators may have been wrong in their interpretation of an original text, their opinion

should be enforced as having the sanction of usage.

7. No doubt this principle has reference primarily to ancient commentaries: but in a case like the present I think it can almost equally be applied to

usage based on an interpretation accepted by modern commentators. In the present case, we have the fact that undoubtedly for a long time it has

boon accepted as a rule laid down by the Mayukha that the sons of full brothers succeed with full brothers and in Chandika Bakhsh v. Mana Kuar

(1902) L.R. 29 IndAp 70: 24 All. 273 this was accepted as being a definite rule in cases governed by the Mayukha. It is true that the translation

there referred to was Stoke"s and that there was no discussion and, therefore, no decision, on the point now before us. On the other hand, the fact

remains that this was taken as a definite rule, and the case affords a strong instance of usage. Practically all the modern commentators accept

without any questioning this particular rule (see, for instance, Mayne's Hindu Law, 9th Edition, p. 834; Trevelyan's Hindu Law, 2nd Edition, p.

391; Mulla"s Hindu Law, 4th Edition, p. 91; and even Gharpure"s Hindu Law, 1921, Edi, p. 307). Again in Haribhai Gulab v. Mathur Lallu

(1923) 47 Bom. 940 Shah J., who himself comes from Gujarat, treats the rule as unquestioned, Russell J. in Haridas v. Ranchordas (1903) 5

Bom. L.R. 516 also follows the interpretation of the rule accepted in the Privy Council case I have already mentioned. The construction which the

learned Judge there gives to ""the share of their father"" in the translation that was furnished to him, is no doubt open to criticism: but on the other

hand, this case affords a definite judicial recognition of the rule about all nephews sharing in the succession, and no subsequent case has been cited

where this interpretation has been questioned.

8. The only commentators who appear to favour the view put forward by Mr. Ramdutt Desai for plaintiff No. 1 are Messrs. West and Majid, who

in the 4th Edition of West and Buhler"s Hindu Law, at page 104, limit the right of a nephew to succeed to the particular case of his father being

alive when the succession opens, but dying before the partition of the estate takes place; and it is added that ""Representation is not recognised in

the case of a predeceased brother who has left sons. These nephews are excluded by their surviving uncles. It is only on the complete failure of

brothers of the deceased that brothers sons succeed to him"". In a foot-note on the same page it is stated:

Some surprise may be felt that this rule should have seemed necessary. But according to Hindu notions as possession is generally necessary to the

completion of ownership, so separate possession is essential in theory to the completion of a separate ownership of a share derived from a prior

joint ownership of the aggregate. The father, however, having once become a coparcener, his son has acquired a concurrent interest which is but

expanded by the father"s death.

9. Two cases are cited in support of this proposition, viz., Burhum Deo Roy v. Punchoo Roy (1865) 2 W.R. 123 and Chandika Bakhsh v. Muna

Kuar (1865) 2 W.R. 123. With great respect, I cannot follow how these two cases really support it. I have referred to the report of Burhum Deo

Roy v. Punchoo Roy (1865) 2 W.R. 123 and the head note of that case sufficiently shows the nature of the decision. It says: ""According to the

Mitakshara law, a stepbrother inherits after the widows, if he survives them; otherwise a uterine brother's son succeeds"". The Privy Council case

of Chandika Bakhsh v. Muna Kuar (1902) L.R. 29 IndAp 70; 24 All. 273 contains, so far as I can see, nothing on the subject. It merely assumes

the existence of the rule, as I have already mentioned, that the sons of a brother who is dead share along with the surviving brothers. There is

another thing which goes against their view. Among the replies of Shastri collected in West and Majid"s Hindu Law at p. 492 will be found a case

at Ahmednagar in 1859, where the question put to the Shastri and his answer were as follows:

Q.: A deceased woman has no sons or other near relations, but there are one brother-in-law and four sons of another brother-in-law, who are all

united in interests. The question is: Which of these will be her heir?

A.: The brother-in-law and the sons of brother-in-law will all be her heirs.

10. This seems to show that in 1859 the Shastri who advised was following the Mayukha rule, as generally interpreted by modern commentators,

and the Mayukha is in fact mentioned among the authorities given below the reply, for the Shastri can hardly have rested his opinion on the fact that

the brother-in-law and the sons of the brother-in-law were united in interest, as this affords no basis either under the Mitakshara or the Mayukha

for the sons of the other brother-in-law joining in the succession.

11. Ahmednagar is one of the places where the Mayukha is considered to be of equal authority with the Mitakshara but generally not capable of

overruling it (see The Collector of Madura v. Moottoo Hamalinga Sathupathy (1868) 12 M 1. A. 397 and Bhagirthibai v. Kahnujirav [1908] A.C.

1). In the Ahmednagar Zilla, however, the Mayukha was then supposed to have a special authority, as mentioned by West J. in the case last cited.

and this seems to account for the adoption of the Mayukha rule in this case. The learned authors Messrs. West and Majid have put a foot note to

this case that ""the brother-in-iaw must have the preference as nearer by one degree", but the case shows the contrary interpretation of the rule is

fairly old.

12. No doubt the rule is an exception to the general principle that the nearer Sapinda excludes the more remote, and the view of! Messrs. West

and Majid may be the correct one, but the exception seems to be so well established that, in the absence of something fairly conclusive to the

contrary, I do not think we should. hold that the accepted rule is erroneous, and decide in favour of the suggested restriction that the brother's

sons" father must be alive when the deceased uncle died. The principle of stare decisis is clearly applicable to a question of the present kind which

relates to properly and title. Lord Loreburn in West Ham Union v. Edmonton Union (1886) 11 Bom. 285 says:

Great importance is to be attached to old authorities, on the strength of which may transactions may have been adjusted and rights determined. But

win-re they are plainly wrong, and specially where the subsequent course of judicial decisions has disposed weakness in the reasoning on which

they were based, and practical injustice in the consequences that must How from them, I consider it is the duty of this House [of Lords] to overrule

them, if it has not lost the right to do so by itself expressly affirming them.

13. But in the present case it has not been shown that the previous interpretation of this paragraph 17 in the Mayukha is plainly wrong or that any

of the other considerations mentioned by his Lordship applies.

14. Therefore I would answer the question by holding that the nephews, namely plaintiffs Nos. 2, 3 and 4. and defendants Nos. 1 and 2, are

entitled to be treated as the legal representatives of Bai Chaturba, and to share in the estate of the deceased Himatlal, which is now in question,

along with plaintiff No. 1.

15. [Their Lordships then proceeded to pass a decree in conformity with the above remarks.]